



S.No.7

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
06-08-2024 AT 10:30 AM**

**CP(IB) No.103/7/HDB/2020**

**AND**

**IA (IBC) (Liq.,) Progress Report 12/2024 in CP(IB) No.103/7/HDB/2020**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

State Bank of India

**...Financial Creditor**

**AND**

Mata Energy Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) (Liq.,) Progress Report 12/2024**

This IA becomes infructuous as the Hon'ble NCLAT by its order dated 15.07.2024 had ordered that the Adjudicating Authority is required to decide IA No 5/2024.

Learned Counsel Mr Bendi Ravi Teja, for applicant/Liquidator present physically.

Mr K Srinivas, Liquidator present physically.

Report not taken, as the liquidator order has been set ex-parte. **This IA is disposed of as infructuous. Liquidator is discharged.**

For hearing IA No 05/2024, call on 28.08.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**